be laid o_n the Table of the Sabha.

Parmanent Negotiating (c) Mais functioning at chinery various Joint Consultative Machilevels and nery at the level of the Ministry of Railways to discuss various demands of the recognised unions. Represenfrom the unrecognised tations unions|associations are also given due consideration and informal discussions are held with them at various levels. A number of pending demands of various categories of railway employees have already been conceded during the last fifteen months.

Licence for allocation of raw material to M/s. Hindustan Antibiotics Ltd.

48. SHRIMATI JAMUNA DEVI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of industrial and import licences given and allocation of canalised raw materials made to M/s. Hindustan Antibiotics Ltd. Pimpri, during the last five years, year-wise; and

(b) what is the present production of H.A.L, itemwise, and what measures Government propose to take to achieve the approved targets in production by the undertaking?

THE MINISTER OF PETROLEUM, AND CHEMICALS FERTILIZERS (SHRI H. N. BAHUGUNA); (a) No industrial licence has been issued to M|s. Hindustan Antibiotics Limited, Pimpri during the period 1973-77. The details ctf import licences and allocations of canalised raw materials during the above period are given in the Annexures A. B. C and D. Appendix CVT, Annexure Nos. 9, 10, 11 and 12].

(b) A statement indicating the items, cumulative production during the current year (April-June) and steps proposed to be taken by the company to achieve the approved targets of production i* attached (Annexure 'E'). *[See* Appendix CV, Annexure No. 13.]

Licence on actual production bams to M/s. May and Baker

49. SHRIMATI JAMUNA DEVI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Carry Over Business licence to M/s May and Baker was granted first on actual production basis and subsequently on installed capacity basis; and

(b) if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA); (a) and (b) Yes, Sir. The COB Licence granted to M|s. May & Baker for the manufacture of Metronidazole was first based on actual production basis on the basis of and subsequently installed capacity for the reason that the party's representation that, as per the policy, they were entitled to a higher capacity, was accepted by the Government, taking cognizance of the effective steps taken by them to establish such capacity prior to the effective date for obtaining COB Licence.

S. T. C. raw materials to firme

50. SHRIMATI JAMUNA DEVI: Will the Minister ctf PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the names of the drug firms which have been given State Trading Corporation raw materials on high seas during the last three years and what are the details of the transaction* entered into on high-sea basi*;

(b) what are the names of the firm* which have been refused raw material* on high sea basis, the nature of the refused raw materials and what are 109 Written Answers

the reasons for refusal by the State Trading Corporation; and

(c) what is the basis on which **the** State Trading Corporation exercises **its** judgement in giving raw materials on high sea basis?

THE MINISTEB OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c) High sea sales of canalised raw material were effected by CPC to (1) IDPL (2) Mac Labs, Bombay and (3) Beecham, Bombay during the last 3 years. Details of material suPP^ed to them on high sea sales basis are in the attached give'n statement. [See Appendix CVI, Annexure No, 14].

IDPL share with CPC the responsibility for distribution of canali&ed raw materials and, in this capacity, take delivery of materials on high sea sales basis. M|s. Mac Labs are the only party taking delivery of Chloramphenicol Stearate. Similarly, Ms. Deacham are the only party taking delivery of Eno Grade Tartaric Acid. It will thus be seen that high sea scales have been effected in specific cases where either IDPL is involved or a single Actual User is to receive the delivery of the entire consignment of one material.

CPC do sometimes receive enquiries from allottees as to whether the materials could canalised raw be transferred to them on high see sales basis. CPC have been unable to comply with such requests because of the difficulty of splitting up the consignments where more than one allbttee is involved and have informed the parties accordingly. In view of the volume of transactions involved in canalised raw materials, it has not been possible to list out the cases where enquiries for transfer of cana* lised raw materials on high sea sales basis were received and refused by CPC.

Assistance for the establishment of *drug* research units

to Questions

51. SHRIMATI JAMUNA DEVI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have formulated any scheme for rendering assistance to the indigenous manufacturers of drugs for the establishment of drug research units; and

(b) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) There i_s no special scheme of assistance to indigenous producers of drugs for the establishment of drug research units.

However, facilities available to R & D laboratories are indicated under Chapter 7 of the Import Policy, 1978-79. Incentives for encouraging original development in the drugs and pharmaceuticals industry have aL ready been indicated in Para 62 of the Statement containing the Government decisions on the Hathi Committee Report, which was laid on the Table of the House on 24-4-78.

C.B.I, inquiry against M/s May and Baker for unauthorised production

52.	SHRIN	I ATI	MAIMOO	NA	SUL.	
TAN:	Will	the	Minister	of	PET-	
ROLEUM,		CHEMICALS			AND	
FERTILIZERS be pleased t_0 state;						

(a) whether it i_s a fact that	the
CBI inquiry against M/s May	and
Baker has been shelved and if	so,
what are the reasons therefor;	

(b) whether Government's attention has been drawn to a number of unauthorised productions undertaken by M/s May and Baker during the last five years; if so, what are the details thereof; and

(c) whether M/s May and Baker fulfilled all the conditions contained in

no